

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1176/2016

IN THE MATTER OF:

Mona Agarwal & Ors.

.....Petitioners

v.

The Ghaziabad Engineering Company Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434 and 439

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

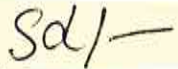
For the Petitioner(s): Mr. Chitvan Singhal, Advocate

For the Respondent(s):

ORDER

Learned counsel for the respondent requests for some more time to file reply. Let the reply be now filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 12.12.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

20.11.2017

Vineet